

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DELHI MOBILE MATE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Delhi Mobile Mate Private Limited
2.	Date of incorporation of Corporate Debtor	07-04-2010
3.	Authority under which Corporate Debtor is incorporated / registered	ROC, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U51909DL2010PTC201266
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Plot-68, IIIrd Floor, Block No-5 WEA, Naiwala, Karol Bagh, Delhi, India, 110005
6.	Address at which the books of account are to be maintained	9B, Raghuv eer Bagh Industrial Area, Haridwar, Uttarakhand, India, 249401.
7.	Insolvency Commencement Date (ICD) in respect of Corporate Debtor	10th September, 2024 (Copy of Order received on 12th September, 2024)
8.	Estimated date of closure of insolvency resolution process	11th March, 2025 (Being 180 days from the ICD)
9.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	DIKSHITA SHARMA IBBI/IPA-001/IP-P02226/2020-2021/ 13408
10.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	D-11, Jeewan Jyoti Apartments, Pitampura, Near St. Columbo School, Delhi, 110034 Email: ca.dikshasharma@gmail.com
11.	Address and e-mail to be used for correspondence with the interim resolution professional	18B, Block JD, Near Ashiana Chowk, First Floor, Pitampura Delhi-110034. E mail: cirp.delhimobilemate@gmail.com
12.	Last date for submission of claims	26th September, 2024 (14 days from the date of receipt of NCLT Order)

13.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
14.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
15.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s. Delhi Mobile Mate Private Limited on 10th September 2024 (Copy of NCLT Order received on 12.09.2024).

The creditors of Delhi Mobile Mate Private Limited are hereby called upon to submit their claims with proof on or before **26th September, 2024** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



DIKSHITA SHARMA
Interim Resolution Professional
Delhi Mobile Mate Private Limited
IBBI Reg. No.: IBBI/IPA-001/IP-P02226/2020-2021/13408

Date: 14.09.2024
Place: New Delhi